# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1366 TO BE ANSWERED ON 28.07.2025

### LOCAL LABOUR COMPLIANCE BY MINING COMPANIES IN JHARKHAND

#### 1366. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of the present status of the appointment of contractual and casual labourers in outsourcing companies, Public Sector Undertakings (PSUs) and private companies/ Mine Developer and Operators (MDOs), particularly in Jharkhand;
- (b)the details of the steps being taken by the Government for the welfare of contractual and casual/local labourers in the companies/organisations;
- (c)whether the Government has conducted regular monitoring in these organisations to ensure full compliance with labour laws;
- (d)if so, the details thereof and the outcomes during the last five years;
- (e)the details of the number of grievances received against the contractors or outsourcing companies/MDOs for violation of labour laws during the last five years, along with the action taken thereon; and
- (f) the details of the policies or schemes proposed by the Government for providing permanent employment to these casual and local labourers and to protect their rights?

#### ANSWER

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a): As per information available, the present number of appointments of contract and casual workers in outsourcing companies, Public Sector Undertakings (PSUs) and Private Companies/Mine Developers and Operators (MDOs) specifically in Jharkhand is 1,30,765.

- (b): Regular inspections of the establishments of employers as well as contractors are being conducted from time to time for ensuring welfare and other amenities to the workers under all the applicable labour laws in all sectors in the central sphere.
- (c): Regular inspections are conducted from time to time for compliance of the provisions of applicable labour laws and prosecutions have also been filed against defaulters in the Court, wherever applicable.
- (d): As per information available, total 760 Inspections were conducted in mining sector during the last five years and 236 prosecutions filed in the Court.
- (e): As per information available, there are 610 grievances received and all the grievances have been disposed off.
- (f): There is no such provision in the Contract Labour (Regulation and Abolition) Act, 1970. However, Department of Personnel and Training (DoPT) had notified one time scheme on 10.09.1993 to confer temporary status and subsequent regularization of casual labourers/workers who were in Government for more than 240 days (206 days in case of offices observing 5 days week) on the date of issue of the scheme.

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